

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No.16
C.P.(IB)No.64/BB/2023

IN THE MATTER OF:

M/s. Xander Finance Pvt. Ltd. ... Petitioner
Vs.
Dr.MathikereJayaramShantharam ... Respondent

Order under Section 95 of Insolvency& Bankruptcy Code, 2016

Order delivered on: 05.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Sonali Mehta
For the Respondent : Shri Arjun K. Perikal

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. The Ld. Counsel for the Petitioner seeks short accommodation to comply with the order dated 19.12.2023 However, the Counsel for the Respondent objected for the same stating that already on last occasion an opportunity was given to file the same.
3. At the request of the Petitioner Counsel, last opportunity is granted to comply with the order dated 19.12.2023.
4. List the case for final hearing on **09.02.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Bhavya